

ITEM NO.108

COURT NO.10

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 2230/2012

CENTRAL INFORMATION COMMISSION

Appellant(s)

VERSUS

D.D.A & ANR.

Respondent(s)

Date : 17/01/2017 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE AMITAVA ROY

For Appellant(s)

Mr. P.S. Narasimha, ASG  
Mr. R. Balasubramanian, Adv.  
Mr. Mukul Singh, Adv.  
Mr. Ananya Mishra, Adv.  
Mr. M.K. Maroria, Adv.  
Mrs. Anil Katiyar, Adv.

For Respondent(s)

Ms. Binu Tamta, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

It is submitted that appropriate steps are being taken to get rid of the legal imbroglio in the instant case. Effort is being made to re-frame the rules by the appropriate authority under the Right to Information Act, 2005. Learned counsel appearing on behalf of the appellant has prayed for time for that purpose.

As prayed for, list this matter in the last week of February, 2017.

[TAPAN KR.CHAKRABORTY]  
COURT MASTER

[SUKHBIR PAUL KAUR]  
A.R.-CUM-P.S.